

AWARD

BEFORE LOK ADALAT DATED 09.09.2017

HELD AT JHARKHAND HIGH COURT, RANCHI

[Organized by High Court Legal Services Committee under Section 19,
Legal Services Authorities Act, 1987, (Central Act)]

BENCH NO. 02

Case No. W.P.(S). No. 2511/ 2017

1. Petitioner/ Appellant:- Sayeda Saleha Begum

Versus

2. Respondent/O.P.(s):- The State of Jharkhand

Present:-

Name of Hon'ble Judge:- **Hon'ble Mr. Justice Dr. S.N. Pathak**

Name of Advocate Member:- **Ms. Vandana Singh, Advocate**

AWARD

The dispute between the parties having been referred for determination to the Lok Adalat and the parties having compromised/ settled the case/ matter upto the extent of Award, the following award is passed in term of settlement that Mr. Atanu Banerjee,
Government Advocate states that the amount in the head
of leave encashment has already been deposited in the
account of the petitioner.

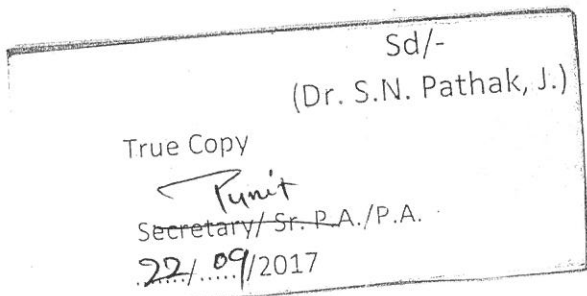
The parties are informed that the Court fee, if any, paid by any of them shall be refunded.

Pooja Kumari

Petitioner/ Plaintiff/Appellant

Atanu Banerjee

Respondent/O.P.



(Seal of the Committee)

Vandana Singh

Sign. of Advocate Member